[श्री जजवाड़े]

करना चाहिये । केन्द्रीय सरकार का कानून इस समस्त भूभाग पर लागू होने पर हम लोगों को आशा बंधेगी । मैं यह निवेदन करूंगा, आप ने, अध्यक्ष महोदय, मना किया, मैं आपकी आज्ञा की मानता हूं कि इस ऐक्ट का क्षेत्र सीमित है, लेकिन मैं यह चाहता हूं कि हमारे प्रधान मंत्री महोदय, हमारे गृह मंत्री महोदय, मन में इस बात को अच्छी तरह से जानें कि संथाल परगना अभी भी किस प्रकार उपेक्षित हो रहा है । मैं उन के मन में इस बात को बैठाना चाहता हूं और उन से अनुरोध करता हूं कि यदि स्वतंत्रता प्राप्ति के बाद संथाल परगने के प्रतिनिधियों के आप के पास रहने के बाद भी संथाल परगने की उन्नति न हो सकी तो जैसा कहा गया है कि रत्नाकर के पास रह कर भी अगर कोई दरिद्र रहता है तो उस में दोष उस मनुष्य का नहीं होता है, दोष रत्नाकर का है, इसी तरह से दोष संथाल परगने वालों का नहीं होगा । मैं निवेदन करूंगा कि आप उन की स्थिति को जानें और उन सब की तरक्की की चेष्टा करें । मैं समझता हूं कि आप उन की स्थिति को जान कर इस कानून को वहां पर ज़रूर लागू करेंगे । मैं इसी आशा से आप के सामने उन के प्रतिनिधि की हैसियत से आवाज़ उठा रहा हूं पहले उनके प्रतिनिधि नहीं थे, लेकिन अब मैं समझता हूं कि इस जिले से हम तीन प्रतिनिधि यहां मौजूद हैं, और तीनों ही एक स्वर से इस आवाज़ को लगायेंगे । मैं तो आप को विस्तार से सारी बात बताना चाहता था परन्तु शायद समय अधिक नहीं है, आप रोक भी दीजियेगा । यदि मौका मिला तो ऐमेन्डमेन्ट पेश करने के समय मैं कुछ कहूंगा । लेकिन इतना मैं जरूर कहना चाहता हूं कि यह काम बहुत अयुक्तिपूर्ण तरीके से किया जा रहा है और मेरे संशोधन को मान लेना चाहिये ।

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SEARCH OF INDIAN COMMISSIONER'S OFFICE IN NAIROBI DURING ROUND-UP OF MAU-MAU SUSPECTS

Mr. Speaker: I have received notice, under Rule 215 from Shri Joachim Alva, calling the attention of the Prime Minister to the following matter of urgent public importance and requesting that he may make a statement thereon:—

> "The reactions of the Government of India in regard to the search of the Indian Commissioner's office during the mass round-up of Mau-Mau suspects during the last week."

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): This incident which took place the day before yesterday in Nairobi is of a very grave nature. I have not got the details, but such as I have, I shall place before the House. In the course of this so-called mass round up in Nairobi, troops entered our Commissioner's Office in Nairobi. The acting Commissioner was not present then, but there were other persons of the staff. Some of the members of the staff were manhandled, and one or two drawers, almirahs and the like were broken in, and all the African members of the staff were arrested and taken away. Subsequently, this matter was brought to the notice of the Acting Governor, and, to quote his own words, he offered his "most humble apologies" and said that he has ordered an immediate enquiry in addition to the one which was being conducted by the military. He said that the incident took place due to a serious omission in the instructions given to military forces that consulate premises should be respected, and this was being rectified. He also promised that priority in screening will be given to the detained African

staff. The next day, the Commander-in-Chief called in our Acting Commissioner and also offered his apology and promised to take necessary action.

Shrimati Renu Chakravartty (Basirhat): Have they been released?

Mr. Speaker: Order, order. No. questions.

Shri N. C. Chatterjee (Hooghly): What is the number of persons arrested, and have they been released?

Shri Jawaharlal Nehru: No Indian was arrested. The African employees were all taken away and, as I have just said, The Governor said that they have been taken away for what is called screening. They will be screened as rapidly as possible.

Shri S. S. More (Sholapur): Is it permissible?

Mr. Speaker: No questions.

ABSORBED AREAS (LAWS) BILL—*Concld.*

Mr. Speaker: Before we proceed with the next stage of the Absorbed Areas (Laws) Bill, I must invite the attention of the hon. Members to the allotment of time made by the Business Advisory Committee. We have today on the agenda, firstly, the Absorbed Areas (Laws) Bill, which is under consideration now, secondly, the Drugs and Magic Remedies (Objectionable Advertisements) Bill, thirdly, the State Acquisition of Lands for Union Purposes (Validation) Bill and then the Indian Railways (Second Amendment) Bill. For all these, the Committee, I believe, has allotted five hours, out of which we have already taken perhaps about half an hour till now. So, four and a half hours are left for those Bills, and I would request hon. Members to be very short in their speeches. The Absorbed Areas (Laws) Bill is of a formal or technical character and there is not much to be said about it. From what the hon. Member, Shri Jajware, was speaking, I think there is some misapprehension about the Bill. We need not go into all those details in which he was going. As will be seen from the Statement of Objects and Reasons, the object is to bring into uniformity all those areas in which certain laws of the Union Government are not in force today. It is not a question of excluding those areas but of bringing them into the Union. That is my understanding of it. If I am wrong, of course, the hon. Home Minister will correct the whole position.

श्री भक्त दर्शन (जिला गढ़वाल—पूर्व व जिला मुरादाबाद -- उत्तर पूर्व) : अध्यक्ष महोदय, मैं इस विधेयक का स्वागत करता हूं। मैं माननीय मंत्री महोदय से यह निवेदन करूंगा, जैसा कि आपने कहा है मुझे बहुत संक्षिप्त होना चाहिये, मैं केवल इतना निवेदन करना चाहता हूं कि यह जो कानून सारे भारत के विभिन्न राज्यों में लागू किया जा रहा है, यह इस भावना का प्रतीक है कि हमारी वर्तमान सरकार पिछड़े हुए इलाकों को अन्य उन्नत इलाकों के समकक्ष लाना चाहती है। मैं माननीय मंत्री जी से यह अनुरोध करूंगा कि इन कानूनों को जल्दी से जल्दी लागू किया जाना चाहिये और इसलिये मैं इस विधेयक का स्वागत करता हूं।

हमें इस बात का ध्यान रखना है कि जिन इलाकों में इन कानूनों को आप लागू करने जा रहे हैं, वहां की जनता कहां तक इन के लिये तैयार है और वह लोग अन्य इलाकों से पिछड़े रहने के कारण कितने पीछे रहे हैं, तथा उन की उन्नति करने का कहां तक प्रयत्न किया जाना है। हमारे गृह मंत्री जी, जो कि हमारे उत्तर प्रदेश के निवासी हैं और वहां मंत्री भी रह चुके हैं, वह जानते हैं कि जौनसार-बावर से मिले हुए जो जिले उत्तर प्रदेश में है वह पहले शैडयूल्ड क्षेत्र घोषित किये गये थे, लेकिन धीरे-धीरे, नये-नये कानून पास किये गये और उन जिलों को उन के